Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA -191 of 2011 in
DFR No. 865 of 2011

Dated : 26th September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Uttar Haryana Bijli Vitran Nigam Limited … Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors. ….Respondent(s)

Counsel for the Appellant(s): Mr. Ankul Raj

ORDER

It is submitted by the learned counsel for the Applicant/Appellant that some of the Respondents have been served and they do not get instructions regarding service on all the Respondents. He wants some more time to take adequate steps to ensure that all the Respondents have been served and to file the affidavit of service before the next date of hearing.

Post the matter on ***14.10.2011.***

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS